

[SHRI BEDABRATA BARUA]

(1) The Monopolies and Restrictive Trade Practices (Classification of goods) Amendment Rules, 1972, published in Notification No GSR 1008 in Gazette of India dated the 19th August, 1972

(ii) G.S.R. 1009 published in Gazette of India dated the 19th August, 1972 containing corrigendum to Notification No GSR 748 dated the 17th June, 1972. [Placed in Library See No LT-3779/72]

A copy of Notification No GSR 443(E) (Hindi and English version) published in Gazette of India dated the 18th October, 1972, under sub-section (3) of section 637 of the Companies Act 1956 [Placed in Library See No LT-3773/72]

ANNUAL REPORT OF JUTE CORPORATION OF INDIA, LTD., 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A C GEORGE) I beg to lay on the Table a copy of the Annual Report of the Jute Corporation of India Limited Calcutta, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library See No LT-3776/72]

STATEMENTS SHOWING ACTION TAKEN BY GOVT ON ASSURANCES ETC. GIVEN BY MINISTERS DURING LOK SABHA SESSIONS

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B SHANKARANAND): I beg to lay on the Table the following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha.

Fourth Lok Sabha

(1) Statement No. XXVI—Sixth Session, 1968.

(2) Statement No. XXV—Seventh Session, 1969.

(3) Statement No. XXIV—Eighth Session, 1969.

(4) Statement No. XXII—Ninth Session, 1969.

(5) Statement No. XXV—Tenth Session 1970

(6) Statement No. XVI—Eleventh Session, 1970.

(7) Statement No. XV—Twelfth Session, 1970

Fifth Lok Sabha

(8) Statement No. VIII-A—First Session, 1971.

(9) Statement No. XVI—Second Session, 1971.

(10) Statement No. VIII—Third Session 1971

(11) Statement No. VI—Fourth Session, 1972.

(12) Statement No. VII—Fourth Session, 1972.

(13) Statement No. I—Fifth Session, 1972.

[Placed in Library See No LT-3784/72].

12 55 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY Sir I have to report the following messages received from the Secretary of Rajya Sabha:—

(1) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd November, 1972, agreed without any amendment to the Limestone and Dolomite Mines Labour Welfare Fund Bill, 1972,

which was passed by the Lok Sabha at its sitting held on the 15th November, 1972."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the All-India Services Regulations (Indemnity) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 21st November, 1972."

and Fort Offices, had crept in the transmission of telex message by the Reserve Bank of India to Department of Banking. By the time the error was detected and the correct figure confirmed from the Reserve Bank of India, the Monsoon Session of Parliament had adjourned. The error is, therefore, being corrected in the current Session.

12.58 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from 27th November, 1972, will consist of:—

ALL-INDIA SERVICES REGULATIONS (INDEMNITY) BILL AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the All-India Services Regulations (Indemnity) Bill, 1972, as passed by Rajya Sabha.

12.57 hrs.

STATEMENTS CORRECTING ANSWER TO S.Q. NOS. 83 AND 90 RE. STRIKE IN RESERVE BANK OF INDIA, BOMBAY

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): While replying to the Starred Question Nos. 83 and 90 for 4-8-1972 regarding strike in Reserve Bank of India, I had stated that 750 Class III employees had gone on strike in Reserve Bank of India and its associates at Byculla and Fort Offices. The number of Class III employees should have been 4750, instead of 750. The error had crept in the transmission of telex message from the Reserve Bank of India to Department of Banking while furnishing the information for the Question. I am, therefore, making a statement to correct the record. I regret the discrepancy which had crept in the earlier reply.

The error in the figure relating to the number of Class III employees who went on strike in Reserve Bank of India and its associates at Byculla

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of the following Bills, as passed by Rajya Sabha:—

(a) The All-India Services Regulations (Indemnity) Bill, 1972.

(b) The Apprentices (Amendment) Bill, 1972.

(3) Discussion on the Annual Report of the University Grants Commission for the year 1970-71, on a motion to be moved by the Minister of Education and Social Welfare.

(4) Discussion on the Statutory Resolution seeking disapproval of the Payment of Bonus (Amendment) Ordinance, 1972 and consideration and passing of the Payment of Bonus (Amendment) Bill, 1972.

(5) Discussion on the continuous power shortage in the country on a motion to be moved by Shri Pra-bhai Mehta and others at 3 p.m. on Monday, the 27th November, 1972.